THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

Item No.04

IA No. 1075/23
And
CP (IB) No. 230/Chd/HP/2020
Under Section 7, IBC 2016
R 11 NCLT

In the matter of:-

Virendra Prakash Kaushik ….Petitioner-Financial Creditor

Vs.

Blue Coast Infrastructure Development Private Limited …Respondent-Corporate Debtor

Present: Mr. Balwinder S. Kalsi, Advocate for Petitioner-Financial Creditor
Mr. Abhishek Chhabra, Advocate for Respondent-Corporate Debtor

IA No. 1075/2023

This application has been filed by the Respondent-Corporate Debtor for placing on record a copy of the settlement agreement dated 20.01.2023. It is stated by the learned counsel for the petitioner-Financial Creditor that respondent-Corporate Debtor is not adhering the timeline in the settlement. One last opportunity is granted to the Respondent-Corporate Debtor to adhere the timelines in the settlement agreement, failing which, the appropriate orders will be passed. List the matter on 05.07.2023.

CP (IB) No. 230/Chd/HP/2020

List the matter on 05.07.2023.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

May 03, 2023
PKA